233 Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI); (a) to (d) The different issues regarding supply of washed coal for the Visakhapatnam power project of M/s Hinduja National Power Corporation Ltd. are being deliberated upon between Ministry of Power, Ministry of Coal, CIL and the project developers.

## Home Delivery of LPG Cylinders in Manipur

761. SHRI W. ANGOU SINGH: Will the PRIME MINISTER be pleased to state:

(a) the names of LPG agents working in Manipur, district-wise;

(b) whether Government are aware that the LPG agents in the State have not taken up even now, the system of home delivery of cylinders to the consumers like that in other States; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI T.R. BAALU): (a) As on 1.10.1996, 17 LPG distributorships were in operation in the State of Manipur.

(b) and (c) In view of the difficult law and order situation prevailing in the State, the home delivery of refills was discontinued since 1991 and this was done in consultation with the State Government. In March, 1995, Government of Manipur asked IOC to explore the possibility of introducing home delivery of refills in selected areas of Imphal Town. After discussions by the Civil Administration with. OS Company officials and the distributors, the home delivery was resumed effective 2.10.1995 and 10 to 15% home delivery could be achieved. In November, 1995, due to worsening of law and order situation and imposition of curfew in the State and in view of the safety of the delivery boys and equipments, the distributors were reluctant to make home delivery of LPG cylinders. Civil Authorities have also been kept suitably informed.

## National Social Assistance Programme in Gujarat

762. SHRI GOPALSINH G. SOLANKI: Will the Minister of RURAL AREAS & EMPLOYMENT be pleased to state:

(a) what is the amount released in various districts of Gujarat under the National Social Assistance Programme, after 15th August, 1995;

(b) whether the officers in Panchamah-al and Vadodara districts have withdrawn the amount;

(c) whether the Central Government and the State Government have received

complaints regarding withdrawal of amount through fake names; and

(d) if so, the details thereof?

THE MINISTER OF, STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) The amounts released to various districts of Gujarat under the three components'of the National Social Assistance Program me after 15th August, 1995 are the following:—

(i) National Oid Age: Rs, 441.99

lakhPension Scheme (ii) National Family Be-: Rs. 222.93 "

nefit Scheme (iii) National Maternity : Rs. 118.25 "Benefit Scheme

(b) In respect of National Old Age Pension Scheme, money has been drawn in these two district, since the State Government have furnished the expenditure figures. In respec of the other two schemes, namely, the National Family Benefit Scheme and *the* National Maternity Benefit Scheme, such information has not been received so far.

(c) No such complaint has been received by the Central Government so far. This Ministry has no information about